

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

OA 30/1999

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New Delhi this the 30th day of October, 2000

Hon'ble Smt. Lakshmi Swaminathan, Member (J)
Hon'ble Shri V.K. Majotra, Member (A)

Dr. Prem Chand Mittal
S/O Late Sh. Tirlok Chand
R/O P.K. Mittal, 22-F, Promise Aptt.
Vikaspuri, New Delhi.

.. Applicant

(By Advocate Shri V.P. Sharma)

Versus

1. Union of India through the General Manager, Northern Railway, Baroda House, New Delhi.
2. The General Manager (Pr.), Northern Railway, Baroda House, New Delhi.
3. The Divisional Railway Manager, Northern Railway, Delhi Division, New Delhi.
4. The Chief Medical Superintendent Divisional Railway Hospital, Firozpur (Punjab)

.. Respondents

(By Advocate Shri P.M. Ahlawat)

O R D E R (ORAL)

Hon'ble Smt. Lakshmi Swaminathan, Member (J)

The applicant is aggrieved by the order/classified list issued by them and corrected upto 1.1.1995 showing his pay as Rs.1250/- whereas the pay of his junior Dr.O.P. Mittal below him has been shown as Rs.1450/- on the same date. In the reply filed by the respondents dated 29.4.1999 they have submitted that the applicant's pay shown in the classified list filed by the applicant is incorrect and according to them it appears to be due to misprint. They have categorically stated that

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according to the service records the pay of the applicant as compared to other two junior Doctors/ namely, B.K.Bagga and Y.P.Gulati, has been fixed at Rs.1500/- whereas their pay has been fixed at Rs.1450/- and Rs.1400/-, respectively. Shri Ahlawat, learned counsel, has also submitted that on the basis of the service records which show the correct position of the pay of the applicant viz-a-viz his juniors w.e.f.1.3.1985, he will have no further grievance in the OA. Shri V.P.Sharma, learned counsel has submitted that if the applicant is being given the due pay in accordance with the service records, as submitted by them in their reply, he has no further grievance and is satisfied.

2. Noting the above submissions made by Shri P.M.Ahlawat, learned counsel for the respondents based on the reply filed by the respondents, the OA is disposed of directing the respondents to make necessary corrections in the classified list, by issuing a Corrigendum with intimation to the applicant. No costs.

V.K.Majotra
(V.K.Majotra)
Member (A)

Lakshmi Swaminathan
(Smt.Lakshmi Swaminathan)
Member (J)

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